

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.225- CP 101 of 2019
ITEM No.226- IA 3 of 2020
in
CP 101 of 2019

Proceedings under Section 241-242, 244 & 59 of Co. Act, 2013

IN THE MATTER OF:

D-Vois SSV Broadband Pvt Ltd & Ors
V/s
Airlink Communications Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on 02/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Haresh V. Matilyal Adv. a.w.
Mr. Manish Malpani, Adv.

For the Respondent : Ms. Natasha Shah, Adv. For R-3
None for R1 and R2

ORDER

Learned counsel for the applicant submits that in compliance of last order the pleadings of the IA has been uploaded in the DMS portal of the main petition as DMS portal of IA has some technical glitch.

We have heard the brief arguments of the counsel for the applicant since Counsel for the R-1 and R-2 is not available.

Relist for remaining submissions on 20.06.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)